

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2865
ANSWERED ON:12.12.2006
NATIONAL COMMISSION FOR CHILDREN
Barman Shri Hiten;Jindal Shri Naveen

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the proposal to set up the National Commission for Children has been pending since long;
- (b) if so, the reasons therefor;
- (c) the time by which it is likely to be set up;
- (d) whether all the States have been consulted in this regard; and
- (e) if so, the main points highlighted by them?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a),(b)&(c) With the creation of an independent Ministry of Women & Child Development headed by the Minister of State having independent charge, an amendment is being proposed to the Commissions for Protection of Child Rights Act 2005 (No. 4 of 2006). This amendment will amend the provision of chairperson of the Selection Committee to replace "Minister in charge of Ministry of Human Resource Development" with "Minister in charge of Ministry or Department of Women and Child Development". The Commission will be set up as soon as the Amendment Bill is passed by the Parliament and assented to by the President.

(d) Yes, Sir.

(e) Most of the States have supported the proposal.